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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No.214 of 1994

Date of Decision: 31st January 1994

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Shri Surya Mani Rai
Type-IV/95, North-West Moti Bagh,
NEW DELHI-110021 ... Applicant

By Advocate Shri H. L. Srivastava
with Shri T. N. Singh

Vs.

The Union of India
(Through the Secretary to
the Govt. of India, Ministry of
Law Justice, and Company Affairs,
Legislative Department)
Shastri Bhawan, A Wing, Fourth Floor,
NEW DELHI. ... Respondent

By Advocate None

O R D E R (Oral)

Hon'ble Shri J. P. Sharma, M(J)

The applicant who is superannuating from
the post of Assistant Legislative Counsel (Hindi)
in the afternoon to-day, filed this application
for grant of relief that the respondents be
directed to promote the applicant to the post of
Deputy Legislative Counsel (Hindi) w.e.f. 1.9.1993
and the respondents be directed to dispose of the
representation by speaking order filed by the
applicant on 20.1.94.

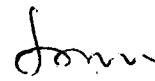
2. We have heard the learned counsel for the applicant
who stated that DPC was held in October, 1993 and
the name of the applicant was recommended by DPC
for appointment to the post of Deputy Legislative

which was vacant
Counsel(Hindi)/ w.e.f. 1.9.1993. The applicant
has waited for 3 months and thereafter he made
a representation.

3. Since the prayer in this application is for
disposal of the representation dated 20.1.94, the
applicant has to exhaust that remedy which he had
already persuaded and waited for a period of six
months.

4. The application, therefore, is dismissed
as pre-mature with the liberty to the applicant
to agitate the grievance if any survives after
the disposal of the application of 20.1.1994 and
this order will not stand in its way.


(B. K. Singh)
Member (A)


(J. P. Sharma)
Member (J)

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